

ITEM NO.2

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 3023/2026

MAHESH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 16-09-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. B.p. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) :

Dr. Vijendra Singh, AOR
Mr. Aniket Tiwari, Adv.
Ms. Apurva Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 is duly represented.

Counter affidavit on behalf of Respondent No.1 be filed on or
before 14.10.2026.

Certificate of service from concerned High Court in respect of
Respondent Nos. 2 to 4 has not been received.

Issue reminder.

Digitized original records of High Court and Trial Court have
been received and already provided to the Ld. Counsel for the
parties.

List the matter again on 15.10.2026.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

AP